

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 210
IA (CA) No. 16/JPR/2023
IA (CA) No. 17/JPR/2023
CP No. 02/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013**

In the matter of:

Amar Kumar Somani

.... Petitioner

Versus

M/s Suratgarh Gases Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -


For the Petitioner : Nitesh Shrivastava, Adv.
For the Respondent : Pushpendra Singh, Adv.

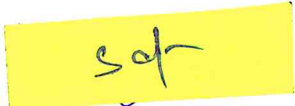
ORDER

Heard Mr. Nitesh Shrivastava, Adv. appearing on behalf of the Petitioner.
Mr. Pushpendra Singh, Adv. appearing for the Respondent Nos. 2 & 3 seeks time to file reply. Learned Counsel for the Petitioner was directed to file the affidavit of service with regard to remaining Respondents. However, affidavit of service with regard to remaining Respondents has not been filed. There is no representation on behalf of Respondent Nos. 4 & 5. List the matter on 24.03.2023 as fixed time matter at 12:00 pm.

IA (CA) No. 17/JPR/2023

This is an application filed on behalf of the Petitioner under Rule 11 of the NCLT Rules, 2016 seeking early hearing of this matter along with CP No. 02/241-242/JPR/2023. Since the matter is already taken up for consideration. The said IA (CA) No. 17/JPR/2023 has become infructuous and disposed of accordingly.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

March 14, 2023